

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:410
ANSWERED ON:21.12.2005
HOSPITAL WASTE MANAGEMENT SYSTEM
Moghe Shri Krishna Murari

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government had sought names of two hospitals from each State for providing financial assistance relating to creation of infrastructure for the Hospital Waste Management System in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998;
- (b) if so, the criteria laid down for providing such assistance in regard thereto;
- (c) whether the Government proposes to provide such assistance to more hospitals keeping in view the population, area and the number of hospitals in concerned States; and
- (d) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(d): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.410 FOR 21.12.2005 REGARDING HOSPITAL WASTE MANAGEMENT SYSTEM.

(a) to (d): The Ministry of Urban Development has asked States/Union Territories to send proposals for setting up of bio-medical waste management facilities without any restriction on the number of hospitals for which proposals could be sent.

The scheme for Hospital Waste Management is a pilot/demonstration project under which financial assistance is limited to Rs.85 lakh per hospital or Rs.1.5 crore per State/Union Territory.

The criteria adopted for providing assistance under the project is given in the Annexure.

ANNEXURE

CRITERIA FOR PROVIDING ASSISTANCE UNDER HOSPITAL WASTE MANAGEMENT SCHEME.

1. Application for financial assistance, under the above scheme, should, be forwarded to the Central Government, through the concerned State Government/UT administration.
2. The States/UTs should ensure that the existing facilities are inspected by a responsible officer and the deficiencies pointed out.
3. The cost of equipment, to be purchased should be indicated and procurement should be as per prescribed procedure.
4. The grant will be subject to the condition that the State Government/UT Administration will give an undertaking that adequate arrangements for running the equipments and their maintenance for disposal of hospital waste shall be made.
5. The grant will be subject to the condition that the State Government/UT Administration / Hospital will give an undertaking that they will provide the required trained manpower for running of the equipments and their maintenance for proper treatment and disposal of bio-medical waste.